

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 281 OF 2018 &
IA NOS. 1189 OF 2018 & 576 OF 2019**

Dated: 21st May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Damodar Valley Corporation	 Appellant(s)
	Versus	
Jharkhand State Electricity Regulatory Commission & Ors.	 Respondent(s)
Counsel for the Appellant(s)	:	Ms. Poorva Saigal Mr. Shubham Arya
Counsel for the Respondent(s)	:	Mr. Farrukh Rasheed for R-1 Mr. Rajiv Yadav for R-2 Mr. Himanshu Shekhar Mr. Aabhas Parimal Mr. Janmesh Kumar for R-3

ORDER

IA No. 576 of 2019

(Appl. for Condonation of delay in filing reply)

For the reasons set out in the accompanying affidavit, delay of 43 days' in filing reply is condoned and reply is taken on record. The application is disposed of.

Rejoinder, if any, may be filed within four weeks i.e. on or before 19.06.2019 with advance copy to the other side.

List the matter on **04.07.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/vt

**(Justice Manjula Chellur)
Chairperson**